

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 49 of 2020

In the matter of:

Bank of India

....Appellant

Vs.

IRIS Electro Optics Pvt. Ltd. & Ors.

....Respondents

Present:

Appellant: Mr. Ashish Rana and Mr. Harshit Garg, Advocates.

Respondents: Mr. Siddharth Jain, Advocate for R-1 and R-2.

Mr. T. N. Durga Prasad, Advocate for R-3.

ORDER

27.02.2020: Since in the instant matter the order of admission of application under Section 7 of the I&B Code has not been assailed by the aggrieved party, we are of the opinion that there is no need of filing pleadings and the matter can be heard at this pre-admission stage.

Heard learned counsel for the parties. Hearing concluded. Judgment Reserved.

Learned counsel for the parties may file written submissions, not exceeding three pages, within one week.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

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